

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/7290/2020

This the 21st day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Vijay SinghApplicant

(Advocate:- Mr. Rameshwar Singh Jamwal)

Versus

State of Jammu and Kashmir and ors.Respondents

(Advocate: Mr. Sudesh Magotra, DAG.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicant submits that the T.A. has become infructuous and the same may be dismissed as such.

2. Accordingly, the T.A. is dismissed as having become infructuous.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

/kdr/